Written Answers

(घ) वाल श्रम (प्रतिषेध एवं विनियमन) ग्रधिनियम, 1986का भाग-। III जो बाल श्रम के नियोजित होने की स्थिति में उनकी कार्य दशाग्रों को विनियमित करने से संबंधित है, उन सभी क्षेत्रों में ग्रधियूचित किया जा चुका है, जिनमें बाल श्रम निपिद्ध नहीं है।

Implementation of National Policy on Child Labour

61. SHRI GURUDAS DAS GUPTA: SHRT GAYA SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that no com mendable step has been taken to imple ment the National Policy on Child Labour announced way back in 1987;

(b) if so, the details thereof and reasons therefor; and

(c) what steps are proposed to be taken now for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) Various steps under the action plan outlined in the National Policy on Child Labour are proposed to be continued and stepped up.

Non-utilisation of ILO Funds for elimination of child labour

62. SHRI B. A. PASWAN: SHRI SOM PAL;

WU1 the Minister of LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to a news report appearing in THE ECONOMIC TIMES dated lltb June-1993, under the heading "funds plenty but no action to end child labour"; (b) if so, what is the reaction of Central Government thereto;

(c) what are the reasons for non-utilisation) of the funds provided by the International Labour Organisation for the purpose; and

(d) what are the details of such funds and what steps are being taken to utilise these funds?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. ANGMA): («) Yet, Sir.

(b) to (d) There are certain factual errors in the report. The funds available under the International Programme for Elimination of Child Labour in India fod the year ending December, 1993 are US \$ 2.25 million, of which more than 50 per cent are already committed for 39 different projects, under implementation in various parts of the country. The National Steering Committee is in position and is operative. The amount available is likely to be fully utilised within the time-frame of IPEC. Apart from, the ten States with lesser incidence of child labour identified for its elimination in the first phase, programmes are also being taken up in other States. White it is not practicable to fix a jime span for total elimination, rate of progress in this is expected to be geometrical rather than linear.

Various complaints received from overseas employees

63. SHRI RAMACHANDRAN PILLAI: Will the Minister of LABOUR be pleased to state:

(a) whether coroplaitfls have been received from workers regarding cheating, substitution of contracts, non-payment and delayed payment of wages, premature termination of contract, unsatisfactory lining and working conditions, harassment, delayed payment of death and disability compensation etc. from their overseas employers during the year 1992 and 1993;